

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH.P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9789 OF 2020

PETITIONERS

MANANTHAVADY FARMER'S SERVICE
CO-OPERATIVE BANK LTD, P.B. NO 6,
MANANTHAWADY, WAYANAD, KERALA- 670645
REPRESENTED BY ITS MANAGING DIRECTOR MANOJKUMAR M

BY ADV. DR. K.P. PRADEEP

RESPONDENTS:

1. UNION OF INDIA
REPRESENTED BY ITS SECRETARY
DEPARTMENT OF REVENUE, MINISTRY OF FINANCE
GOVERNMENT OF INDIA, NORTH BLOCK ,NEW DELHI- 110001
2. THE CENTRAL BOARD OF DIRECT TAXES
DEPARTMENT OF REVENUE, MINISTRY OF FINANCE
GOVERNMENT OF INDIA, NORTH BLOCK
NEW DELHI- 110001, REPRESENTED BY ITS CHAIRMAN
3. PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX
KERALA REGION, MINISTRY OF FINANCE, GOVERNMENT OF INDIA, CENTRAL
REVENUE BUILDINGS, I S PRESS ROAD
KOCHI- 682018.
4. THE KERALA STATE CO-OPERATIVE BANK LTD,
PB NO 6515, CO-BANK TOWERS,
PALAYAM, THIRUVANANTHAPURAM- 695 033
REPRESENTED BY ITS CHIEF EXECUTIVE OFFICER

5. STATE OF KERALA

**REPRESENTED BY ITS SECRETARY (CO-OPERATION)
GOVERNMENT SECRETARIATE, GOVERNMENT OF KERALA
THIRUVANANTHAPURAM- 695001**

R3-5 BY SMT.VINITHA. B.GOVERNMENT PLEADER

**THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:**

GOPINATH P., J.

Dated this 8th day of May, 2020

ORDER

Admit. The Assistant Solicitor General takes notice for the Union of India. The Standing Counsel for the Income Tax Department accepts notice on behalf of the Department. Petitioner to take steps to serve notice on other respondents by speed post/e-mail/whatsapp message and file a memo regarding such service.

In view of the order dated 23.3.2020 in W.P.(C)No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post this Writ Petition along with connected matters on 27.5.2020.

**GOPINATH . P
JUDGE**

ACD

APPENDIX

PETITIONERS EXTS.

**EXT P1: TRUE COPY OF THE NOTICE DATED 09-03-2020 ISSUED BY THE
4TH RESPONDENT**